

(xxiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 132 (E), dated the 23rd February, 2021, in supersession of Notification No. G.S.R. 200 (E) dated 23rd March 2020 determining the provisions of sub-section (6B) or sub-section (6C) of section 25 of the Central Goods and Services Tax Act, 2017 mentioned therein, under Section 166 of the Central Goods and Service Tax, Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 3868/17/2021]

(xxiv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 295 (E), dated the 14th May, 2020, publishing the Sabka Vishwas (legacy Dispute Resolution) Scheme (Amendment) Rules, 2020, under sub-section (3) of Section 132 of the Finance (No.2) Act, 2019, along with Explanatory Memorandum and Delay Statement.

[Placed in Library. See No. L.T. 3704/17/2021]

III. A copy (in English and Hindi) of the Sixth Annual Report on the Working and Administration of the Companies Act, 2013, for the year ending 31st March, 2020, under Section 461 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 3645/17/2021]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Hundredth Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.10.2020 to 31.12.2020, together with the Auditor's Report on the Accounts.
- (b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.10.2020 to 31.12.2020.

[Placed in Library. See No. L.T. 3766/17/2021]

V. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of section 53 and sub-section (4) of section 52 of the Competition Act, 2002:—

- (i) (a) Annual Report of the Competition Commission of India (CCI), New Delhi, for the year 2019-20.
- (b) Statement by Government accepting the above Report.
- (ii) Annual Accounts of the Competition Commission of India (CCI), New Delhi, for the year 2019-20.
- (2) Statement giving reasons for the delay in laying the papers mentioned at (1)(i)(a) and (ii)(a) above.

[Placed in Library. See No. L.T. 3760/17/2021]

(B) A copy (in English and Hindi) of the Annual Accounts of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2019-20, and the Audit Report thereon, under sub-section (4) of Section 15 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L.T. 3767/17/2021]

VI. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Institute of Economic Growth (IEG), Delhi, for the year 2019-20, together with Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- [Placed in Library. See No. L.T. 3644/17/2021]
- (ii) (a) Annual Report of the Investor Education and Protection Fund Authority, New Delhi, for the year 2018-19.
- (b) Annual Accounts of the Investor Education and Protection Fund Authority, New Delhi, for the year 2016-17, 2017-18, and 2018-19, together with the Auditor's Report on the Accounts.
- (c) Statement by Government accepting the above Report.
- (d) Statements showing reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 3035/17/2021]
